

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.1472/96

Date of decision: 31.3.97

Between:

T. Siva Rama Krishna .. Applicant

And

1. Sr. Divisional Personnel Officer,
S.C. Railway, Vijayawada Division,
Vijayawada.

2. Divisional Railway Manager,
S.C. Railway,
Vijayawada Division,
Vijayawada.

3. General Manager,
S.C. Railway,
Secunderabad. .. Respondents

Mr. M.C.Jacob .. Counsel for applicant

Mr. DF Paul, .. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri M.C. Jacob for the applicant. Respondents were not represented by any counsel.

A number of cases of this nature have been decided during the past few months and certain directions issued in the matter. The facts of this case are similar to the facts in OA 1252/94 which was disposed of on 14.11.94. The directions contained in the above O.A. shall therefore be extended to the present applicant as well. To facilitate ready reference an extract of instructions contained in para 4 of the said judgement is reproduced below:-

"4. In the result, the OA is allowed at the admission stage directing the respondents to fix the pay of the applicants by protecting their pay in accordance with para 1313(a)(iii) of the Railway Establishment Code. On that basis the arrears due to the applicants have to be paid. ..."

J.S/3

O.A.1472/96

To

1. The Sr.Divisional Personnel Officer,
SC Rly, Vijayawada Division, vijayawada.
2. The Divisional Railway Manager,
SC Rly, vijayawada Division,
vijayawada.
3. The General Manager, SC Rly,
Secunderabad.
4. One copy to Mr. M.C.Jacob, Advocate, CAT.Hyd.
5. One copy to Mr.D.Francis Paul, SC for Rlys, CAT.Hyd.
6. One copy to Hon'ble Member(Admn) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

SP/201197

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CHEECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 31 - 3 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

~~358/97~~ 1472/96

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अदिक्षिण
Central Administrative Tribunal
प्रेषण/DISPATCH
21 APR 1997
देशवाल व्यायफोर
HYDERABAD BENCH